FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **M/S GREENOCARE ENGINEERING PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Greenocare Engineering Private Limited
2.	Date of incorporation of corporate debtor	08/04/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900TN2015PTC099992
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered office:** No. 55 First Floor, Kamraj Avenue First Street, Kasturba Nagar, Adayar, Chennai 600020 Tamil Nadu **Factory and Principal place of business:** 124 A/2, Sirunallur Village, Polambakkam Post, Maduranthakam Taluk, Chengalpet District – 603309
6.	Insolvency commencement date in respect of corporate debtor	24.03.2025 (certified copy received on 28.03.2025)
7.	Estimated date of closure of insolvency resolution process	20.09.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jayashree S Iyer IBBI/IPA-002/IP-N00741/2018-2019/12211
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-15 Abhinav Kailash 19A Velachery Road, Saidapet Chennai 600015 Jayashree2505@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	13/6, Corporation Colony, Rangarajapuram 2nd Street, Kodambakkam, Chennai 600024 cirp.greenocare@gmail.com
11.	Last date for submission of claims	11.04.2025 (14 days from 28.3.2025 being date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in//en/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GREENOCARE ENGINEERING PRIVATE LIMTED on 24.03.2025.

The creditors of GREENOCARE ENGINEERING PRIVATE LIMTED, are hereby called upon to submit their claims with proof on or before 11.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 is not applicable to this Corporate Debtor.

Submission of false or misleading proofs of claim shall attract penalties.

JAYASHREE S IYER

Interim Resolution Professional of Greenocare Engineering Private Limited under CIRP

IBBI/IPA-002/IP-N00741/2018-2019/12211

Date: 31.03.2025

Place: Chennai

JAYASHREE S IYER INSOLVENCY PROFESSIONAL IBBI/IPA-002/IP-N00741/2018-19/12211

FINANCIAL EXPRESS 01.04,2025

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S GREENOCARE ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s Greenocare Engineering Private Limited
2.	Date of incorporation of corporate debtor	08/04/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900TN2015PTC099992
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered office:** No. 55 First Floor, Kamraj Avenue First Street, Kasturba Nagar, Adayar, Chennai 600020 Tamil Nadu **Factory and Principal place of business:** 124 A/2, Sirunallur Village, Polambakkam Post, Maduranthakam Taluk, Chengalpet District - 603309
6.	Insolvency commencement date in respect of corporate debtor	24.03.2025 (certified copy received on 28.03.2025)
7.	Estimated date of closure of insolvency resolution process	20.09.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jayashree S Iyer IBBI/IPA-002/IP-N00741/2018-2019/12211
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-15 Abhinav Kailash 19A Velachery Road, Saidapet Chennai 600015
10.	Address and e-mail to be used for correspondence with the interim resolution professional	13/6, Corporation Colony, Rangarajapuram 2nd Street, Kodambakkam, Chennai 600024 cirp.greenocare@gmail.com
11.	Last date for submission of claims	11.04.2025 (14 days from 28.3.2025 being date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GREENOCARE ENGINEERING PRIVATE LIMTED** on **24.03.2025**.

The creditors of **GREENOCARE ENGINEERING PRIVATE LIMTED**, are hereby called upon to submit their claims with proof on or before **11.04.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 is not applicable to this Corporate Debtor.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
JAYASHREE S IYER
Interim Resolution Professional of
Greenocare Engineering Private Limited under CIRP
IBBI/IPA-002/IP-N00741/2018-2019/12211

Date: 31.03.2025
Place: Chennai

Jayashree

JAYASHREE S IYER INSOLVENCY PROFESSIONAL IBBI/IPA-002/IP-N00741/2018-19/12211

MAKKAL
KURAL
01.04.2025

படிவம் ஏ

பொது அறிவிப்பு

(நொடித்தல் மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016-ன், விதி 6 - ன் கீழ்)

கிரீனோகேர் இன்ஜினியரிங் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்களின் கவனத்திற்கு

தொடர்புடைய விவரங்கள்		
1.	கார்ப்பரேட் கடனாளர் பெயர்	**கிரீனோகேர் இன்ஜினியரிங் பிரைவேட் லிமிடெட்**
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	08/04/2015
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	நிறுவனங்கள் பதிவாளர், சென்னை
4.	கார்ப்பரேட் கடனாளரின் நிறுவன அடையாள எண்/ வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U74900TN2015PTC099992
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	**பதிவு அலுவலகம்:** எண். 55 முதல் தளம், காமராஜ் அவென்யூ முதல் தெரு, கஸ்தூர்பா நகர், அடையாறு, சென்னை 600020 தமிழ்நாடு **தொழிற்சாலை மற்றும் முதன்மை வணிக இடம்:** 124 A/2, சிறுநல்லூர் கிராமம், பொலம்பாக்கம் அஞ்சல், மதுராந்தகம் தாலுகா, செங்கல்பட்டு மாவட்டம் 603309
6.	கார்ப்பரேட் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	24.03.2025 (சான்றளிக்கப்பட்ட நகல் 28.03.2025 அன்று பெறப்பட்டது)
7.	திவால் தீர்மான நடைமுறை மூடும் உத்தேச தேதி	20.09.2025
8.	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.	ஜெயஸ்ரீ சு ஐயர் IBBI/IPA-002/IP-N00741/2018-2019/12211
9.	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல் முகவரி	C-15, அபினவ் கைலாஷ் 19A வேளச்சேரி சாலை, சைதாப்பேட்டை சென்னை 600015
10.	இடைக்காலத் தீர்மான நிபுணருடன் கடிதப் பரிமாற்றத்திற்குப் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல் முகவரி	13/6, கார்ப்பரேஷன் காலனி, ரங்கராஜபுரம் 2வது தெரு, கோடம்பாக்கம், சென்னை 600024 cirp.greenocare@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	11.04.2025 (உத்தரவு பெறப்பட்ட தேதி 28.3.2025 முதல் 14 நாட்கள்)
12.	பிரிவு 21, உப பிரிவு (6ஏ), உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகை, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	பொருந்தாது
13.	வகையின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	பொருந்தாது
14.	(a) தொடர்புடைய படிவங்கள் மற்றும் (b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	a. Web link: https://ibbi.gov.in//en/home/downloads b. பொருந்தாது

24.03.2025 அன்று **கிரீனோகேர் இன்ஜினியரிங் பிரைவேட் லிமிடெட்டின்** கார்ப்பரேட் திவால் தீர்மான நடைமுறையை துவங்க தேசிய நிறுவன சட்டத் தீர்ப்பாயம் உத்தரவிட்டுள்ளதாக இதன் மூலம் அறிவிக்கப்படுகிறது.

கிரீனோகேர் இன்ஜினியரிங் பிரைவேட் லிமிடெட்-க்கு கடன் வழங்கியவர்கள் வரிசை எண்.10க்கு எதிரே கொடுக்கப்பட்டுள்ள இடைக்கால தீர்மான நிபுணரின் முகவரிக்கு தங்கள் உரிமை கோரல்களை ஆதாரத்துடன் **11.04.2025** அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக் கொள்ளப்படுகிறார்கள்.

நிதிக் கடன் வழங்கியவர்கள் தங்கள் உரிமைகோரல்களை மின்னணு முறையில் மட்டுமே ஆதாரத்துடன் சமர்ப்பிக்க வேண்டும் மற்ற அனைத்து கடன் வழங்கியவர்களும் நேரில், தபால் அல்லது மின்னணு முறையில் ஆதாரத்துடன் உரிமைகோரல்களைச் சமர்ப்பிக்கலாம்.

வரிசை எண். 12ல் பட்டியலிடப்பட்டுள்ளபடி, ஒரு வகையைச் சேர்ந்த நிதிக் கடன் வழங்கியவர் இந்த நிறுவனக் கடனாளிக்குப் பொருந்தாது.

ஒப்பம்/-

ஜெயஸ்ரீ சு ஐயர்

இடைக்கால தீர்மான நிபுணர்

CIRPன் கீழ் உள்ள கிரீனோகேர் இன்ஜினியரிங் பிரைவேட் லிமிடெட்

IBBI/IPA-002/IP-N00741/2018-2019/12211

தேதி: 31.03.2025

இடம்: சென்னை

JAYASHREE S IYER INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00741/2018-19/12211